

BULLISH BONDS & HOLDINGS LIMITED

(CIN: L19202MH1981PLC298496) (Formerly known as Ranken Bonds & Holdings Limited)

Registered Office: GP/12, 2nd Floor, Raghuleela Mall, Behind Poisar Depot, S.V. Road, Kandivali (West), Mumbai 400 067, Maharashtra, India. **Tel. No.** +91-65522207; **Email:** bullishbonds@gmail.com; **Web:** www.bullishbonds.com

This advertisement ("Corrigendum") is being issued by Systematix Corporate Services Limited ("Manager to the Offer"), on behalf of Mr. Mohammad Shafi ("Acquirer") alongwith Mr. Mohammed Ajaz Shafi ("PAC 1"), Mr. Mohammed Iqbal ("PAC 2"), Ms. Mushtari Begum ("PAC 3"), Ms. Sharifa Iqbal ("PAC 4"), Ms. Sabahat Begum ("PAC 5"), Ms. Mussarrat Asif ("PAC 6") and Ms. Dilshad Shaikh ("PAC 7") (PAC 1, PAC 2, PAC 3, PAC 4, PAC 5, PAC 6 and PAC 7 are jointly referred to as the "PACs"), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended (the "Takeover Regulations") in respect of the Open Offer ("the Offer") to acquire upto **45,57,800** fully paid-up equity shares of ₹ 10/- each (the "Equity Shares") at a price of ₹ 39 per Equity Share.

The terms used but not defined in this Corrigendum shall have the same meanings assigned to them in the DPS. The Manager to the Offer has received SEBI Observations Letter dated March 23, 2018 ("SEBI Observations Letter") on the DLOF and pursuant to that the Shareholders are requested to note the following in relation to the Open Offer made by the Acquirer & the PACs vide the PA dated February 07, 2018:

- The revised schedule of activities is as follows:

| ACTIVITY | ORIGINAL DAY & DATE | REVISED DAY & DATE |
|---|------------------------------|------------------------------|
| Date of the Public Announcement (PA) | Wednesday, February 07, 2018 | Wednesday, February 07, 2018 |
| Date of the Detailed Public Statement (DPS) | Thursday, February 15, 2018 | Thursday, February 15, 2018 |
| Last date of filing Draft Letter of Offer (DLOF) with SEBI | Friday, February 23, 2018 | Friday, February 23, 2018 |
| Last date for a Competitive Bid / Offer | Monday, March 12, 2018 | Monday, March 12, 2018 |
| Identified Date | Wednesday, March 21, 2018 | Tuesday, March 27, 2018 |
| Date by which LOF to be posted to the equity shareholders of the Target Company | Wednesday, March 28, 2018 | Thursday, April 05, 2018 |
| Last date for upward revision of the Offer Price or any increase in the Offer Size | Tuesday, April 03, 2018 | Monday, April 09, 2018 |
| Last date for public announcement by the Independent Directors committee of the Target Company on the Offer | Wednesday, April 04, 2018 | Tuesday, April 10, 2018 |
| Offer Opening Public Announcement (Pre-Offer PA) | Thursday, April 05, 2018 | Wednesday, April 11, 2018 |
| Date of Opening of the Tendering Period (TP) / Offer | Friday, April 06, 2018 | Thursday, April 12, 2018 |
| Date of Closure of the Tendering Period (TP) / Offer | Thursday, April 19, 2018 | Wednesday, April 25, 2018 |
| Last date for communicating the rejection /acceptance; Completion of payment of consideration or refund to the shareholders | Monday, April 23, 2018 | Friday, May 04, 2018 |
| Date of releasing Post-Offer Public Announcement (Post-Offer PA) | Thursday, May 10, 2018 | Friday, May 11, 2018 |
| Submission of Final Report by the Manager to the Offer with SEBI | Thursday, May 17, 2018 | Friday, May 18, 2018 |

- Pursuant to the shareholders' approval on March 08, 2018 and receipt of in-principle approval letter dated March 26, 2018 from BSE, the Board of Directors of the Target Company in their meeting held on March 27, 2018, has allotted (1,03,11,531 Equity Shares for consideration "other than cash" and 374 Equity Shares for "cash") fully paid-up Equity Shares of Rs. 10 each at a price of Rs. 39/- each aggregating to Rs. 4021.64 Lakh to Acquirer, the PACs and Others (Non-Promoter).
- As on date of this Corrigendum, to the best of the knowledge of the Acquirer and the PACs, there are no other pending approvals which are required to implement this Offer. Further, in case of any regulatory or statutory or other approvals being required at a later date before the closure of the TP, the Offer shall be subject to all such approvals and the Acquirer shall make the necessary applications for such approvals.
- Post completion of Open offer, the residual members of the Promoter & Promoter Group shall be clubbed with the Acquirer and PACs till the time the Target Company completes the procedure for re-classification of Promoters as per Regulation 31A(5) of SEBI (LODR) Regulations 2015. Upon completion of the procedure as laid down in Regulation 31A(5) of SEBI (LODR) Regulations 2015 and on receipt of approval from BSE Limited, these residual members of the Promoter & Promoter Group alongwith their shareholding shall be shown under "Public Category" of the Target Company.
- The Acquirer and the PACs jointly & severally accept full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer and the PACs laid down in the Takeover Regulations.
- A copy of this Corrigendum is expected to be available on the SEBI website at <http://www.sebi.gov.in>.

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER & THE PACS

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|  SYSTEMATIX GROUP TM Investments Re-defined | Systematix Corporate Services Limited CIN: L91990MP1985PLC002969; SEBI Registration No.: INM 00004224 The Capital, A-Wing, 6th Floor, No. 603-606, Plot No. C-70, G - Block, Bandra-Kurla Complex (BKC), Bandra (East), Mumbai - 400 051, India. Tel. No.: +91-22-6704 8000; Fax No.: +91-22-6704 8022 Email: investor@systematixgroup.in; Website: www.systematixgroup.in Contact Person: Mr. Amit Kumar |
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On behalf of the Acquirer and the PACs**Sd/-****Mohammad Shafi**

(In his personal capacity as Acquirer and as the Constituted Attorney on behalf of the PACs)

Place: Mumbai

Date: March 28, 2018.